

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.408**  
**IB/540/ND/2022**

**IN THE MATTER OF:**

KNK Ship Management	...	Applicant
Versus		
Thirani Industries Limited	...	Respondent

**under Section 9 (IBC) Code, 2016**

**Order delivered on 26.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. Gautam Khaianchi, Mr. Anuj Aggarwal, Advs.
For the Respondent	: Mr. Karan Luthra, Mr. Prabhav Bahuguna, Mr. Naman Gowda, Advs.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Ld. Counsel for the Applicant as well as Ld. Counsel for the Respondent are present physically. Both the parties are directed to file written submissions along with case laws, if any, not more than two pages within ten days. List this matter on **15.05.2024**.

**-SD-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**-SD-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**